

# THE GAUHATI HIGH COURT

ITANAGAR PERMANENT BENCH, NAHARLAGUN, ARUNACHAL PRADESH  
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No.HC(IB)/

Dated Naharlagun, the 16<sup>th</sup> March 2020.

## **ORDER**

Pursuant to the Notification No.11, dated 15<sup>th</sup> March, 2020 issued by the Registrar General, Gauhati High Court, Guwahati for prevention and spread of Novel Corona Virus (COVID-19) disease, the following instructions are issued in respect of the Itanagar Permanent Bench of the Gauhati High Court:

- (a). The entry of litigants and outsiders in Court Complex are restricted.
- (b). The Courts of Itanagar Permanent Bench of the Gauhati High Court at Naharlagun will take up only urgent matters till further orders.
- (c). No person except the learned Advocates/parties appearing in person who are to address arguments in the matter, shall be permitted in the Court room.
- (d). Learned Advocates and parties in person may mention their matter(s) showing urgency before the concerned Courts. The Court, only on being satisfied that the matter is of urgent nature, shall hear such matters.
- (e). Learned Advocates and parties appearing in person may provide the cause-list number/case number of the case of **Urgent** nature to the Court Master of the Court concerned by **10:15 a.m.** only those cases would be taken up considering the urgency. The other cases shall stand adjourned.
- (f). The President and Secretary General of the Gauhati High Court Itanagar Permanent Bench Bar Association, Naharlagun are requested to issue necessary directions in order to ensure that there is no crowding in the High Court complex, including the Chambers of the Advocates. Bar would also ensure that interns are not permitted in the High Court complex till the present situation persists.
- (g). No function/election or any other event is to be permitted to be held/conducted in the High Court complex till further orders.
- (h). Entry of any foreign national in Courts and offices is strictly restricted till further orders.
- (i). Considering the importance of the safety measures for health, all concerned are requested to co-operate with the instructions of the staff on duty.

This order will come into force with immediate effect.

Sd/-  
(P. B. DUTTA)  
Joint Registrar,  
Gauhati High Court  
Itanagar Permanent Bench  
Naharlagun.

Memo No.HC(IB)/

Dated Naharlagun, the 16<sup>th</sup> March 2020.

Copy to:

1. The Registrar General, Gauhati High Court, Guwahati, with reference to Notification No.11 and order, dated Guwahati, the 15<sup>th</sup> March 2020 of the Gauhati High Court.
2. The Senior Addl. Advocate General/Addl. Advocate General, Govt. of Arunachal Pradesh, Gauhati High Court, Itanagar Permanent Bench, Naharlagun, for information.
3. The President/Secretary General, Gauhati High Court Itanagar Permanent Bench Bar Association, Naharlagun, for information and necessary action.
4. The Commissioner (Law & Judicial), Govt. of Arunachal Pradesh, Itanagar, for information.
5. The Joint Registrar (Vig & IT), Gauhati High Court, Itanagar Permanent Bench, Naharlagun, for information.
6. The Deputy Registrar (Judicial), Gauhati High Court, Itanagar Permanent Bench, Naharlagun, for information.
7. The Private Secretary to Hon'ble Justice Mr. Parthiv Jyoti Saikia, Judge, Gauhati High Court, Itanagar Permanent Bench, Naharlagun, for information of his Lordship.
8. The SPA to Registrar, Gauhati High Court, Itanagar Permanent Bench, Naharlagun, for information.
9. Notice Board- I & II.
10. Office copy.



(P. B. DUTTA) 16/03/20  
Joint Registrar,  
Gauhati High Court  
Itanagar Permanent Bench  
Naharlagun.